

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 295/TT/2022

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in the Northern Region and Approval under Regulation 76 and Regulation 77 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019, "Power to Relax" and "Power to Remove Difficulty" for one-time reimbursement of unrecovered depreciation for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in Northern Region
- Date of Hearing** : 6.3.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 15 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Ashish Alankar, PGCIL
Shri Yatin Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned proxy counsel for the Petitioner sought an adjournment on account of non-availability of the arguing/ lead counsel. Considering the request of learned counsel, the Commission adjourned the matter.

2. The Petition shall be listed for further hearing on 18.4.2023.

By order of the Commission

(V. Sreenivas)
Joint Chief (Law)

